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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 222/96

Date of Order: 16-2-96

Between:

B.Krishna Murthy.

... Applicant

and

1. The Sub Divisional Officer,
Telecommunications,
Dharmabaram.
2. The Telecom District Manager
Anantapur.
3. The Chief General Manager, Telecom,
Doorsanchar Bhavan, Hyderabad.

Respondents.

For the Applicant : - Mr. K.Venkateswar Rao, Advocate.

For the Respondents: Mr. V.Rajeshwar Rao,
xMr./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

D.A. 222/96.

Dt. of Decision : 16-02-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA was engaged as a Casual Mazdoor from 03-09-1986 under the Respondent No.1. He was continued as such up to 31-12-1987 with breaks in between. During that period he had completed 270 days of casual service and thereafter he was not re-engaged.

2. This OA is filed for a declaration that the applicant is entitled for re-engagement as Casual Mazdoor under the control of the Telecom District Manager, Anantapur in terms of the various instructions issued by Director General Telecommunication and also as per Lr.No.TA/LC/1-2/III, dated 21-10-1991 and Lr.No.TA/RE/20-2/Rigs/Corr., dated 22-02-1993 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not re-engaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

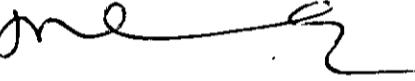
3. The applicant herein has acquired some experience in regard to the departmental activities. Hence he has to be preferred if there is work in future in preference to freshers from the open market. But his long absence cannot be condoned.

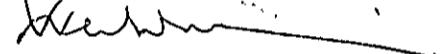
4- In the result, the following direction is given:-

The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the unit from which he was last dis-engaged.

If in pursuance of the direction he is going to be re-engaged, none who is already in casual service shall be dis-engaged.

5. The OA is ordered accordingly at the admission stage itself. No costs.//


(R. Rangarajan)
Member(Admn.)


(V. Naeledri Rao)
Vice Chairman.

Dated : The 16th February 1996.
(Dictated in Open Court)


Deputy Registrar (J)CC

To

1. The Sub Divisional Officer,
Telecommunications, Dharmavaram.
2. The Telecom Dist. Manager, Anantapur.
3. The Chief General Manager, Telecom,
Doorsanchar Bhavan, Hyderabad.

SPR

4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. V. Rajeshwar Rao, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16 - 2 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 222/96

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed. *at the admission stage*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

